

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.145(ND)/2013
RT CP No.235/Chd/Hry/2017**

M/s Earthwise Hospitality & Entertainment ...Petitioner

Versus.

M/s Comedy Store Ltd. & Ors. ...Respondent

Present: Mr. G.S. Sarin, Practising Company Secretary
for the petitioner.

Mr. A.S. Mehta, Advocate for Mr. Tarun Vir Singh Lehal,
Advocate for the respondents.

As per office report, the respondents have not submitted any document for removal of the defects in the Power of Attorney filed by Mr. Tarun Vir Singh Lehal, Advocate. Learned counsel for the respondents submits that the needful shall be done. Let the compliance be made within a week. Adjournment is requested on behalf of the respondents. List the matter for arguments on 08.03.2018.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

January 16, 2018
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